

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
RAJYA SABHA  
UN-STARRED QUESTION NO. 1214  
ANSWERED ON TUESDAY, FEBRUARY 10, 2026**

**Strike-off of Nidhi Companies in Kerala**

**QUESTION**

**1214. Shri Haris Beeran:**

Will the Minister of CORPORATE AFFAIRS  
be pleased to state:

- (a) the total number of Nidhi Companies in the State of Kerala that have been struck off (Form STK-7) or marked for strike-off during the period September 1, 2024 to January 15, 2026;
- (b) the number of such companies where the strike-off process was initiated consequent to the rejection of Form NDH-4; and
- (c) whether the Registrar of Companies (Kerala) issued individual, non-automated Show Cause Notices under Section 248(1) granting an opportunity of being heard to each such company prior to the issuance of the strike-off order?

**ANSWER**

**Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.**

**(Shri Harsh Malhotra)**

- (a): A total of 33 Nidhi companies in Kerala have been struck-off on the basis of voluntary applications filed by the companies in form STK-2 u/s 248(2) of the Companies Act, 2013 from 1<sup>st</sup> September 2024 to 15<sup>th</sup> January 2026.
- (b): Section 248(2) of Companies Act, 2013 allows company to file voluntary strike off application after extinguishing all its liabilities. Therefore, these applications are voluntary and filed by the companies themselves. However, of the Nidhi Companies struck-off under part (a) above, 20 have applied for strike off after the rejection of Form NDH-4.
- (c): As these companies were struck-off on the basis of voluntary applications as per Rule 4 of Companies (Removal of Names) Rules, 2016, u/s 248(2) of the Companies Act, 2013, the provisions of section 248(1) of the Companies Act, 2013 are not applicable.

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